

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION(S) (CIVIL) NO(S). 1250/2015

KHUSHBOO ANIL VERMA

PETITIONER(S)

VERSUS

ANIL VIJAY VERMA

RESPONDENT(S)

O R D E R

In view of the order of this Court dated 9th March, 2017 in T.P.(C) No.1912 of 2014, titled Krishna Veni Nagam Vs. Harish Nagam, no order of transfer is called for. However, the petitioner will be at liberty to avail the remedies in terms of the said order including the facility of participating in proceedings by video conferencing.

It will be open to the parties to have mediation by video conferencing if such facility is available.

The transfer petition is disposed of in above terms.

Pending application(s), if any shall also stand disposed of.

.....J.
[ADARSH KUMAR GOEL]

.....J.
[UDAY UMESH LALIT]

NEW DELHI;
2ND MAY, 2017

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s) (Civil) No(s). 1250/2015

KHUSHBOO ANIL VERMA

Petitioner(s)

VERSUS

ANIL VIJAY VERMA

Respondent(s)

(With appln. (s) for stay and office report)

Date : 02/05/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Mr. Reepak Kansal, Adv.
Mr. H. S. Bhati, Adv.
Mr. Rajiv Shankar Dvivedi, Adv.

For Respondent(s) Ms. Anzu K. Varkey, Adv.
Mr. Puran Mal Saini, Adv.
Mr. Chaman Kumar Sharma, Adv.
Mr. Ranbir Singh Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The transfer petition is disposed of in terms of the
signed order.

Pending application(s), if any, shall also stand disposed
of.

(SWETA DHYANI)
SR.P.A

(VEENA KHERA)
COURT MASTER

(Signed order is placed on the file)